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P. Rout -Vrs- UOI

For Admission Sl.No.04

O.A. No.260/0072/16

Order dated 18th March, 2016.

**CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (A)**

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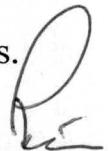
Heard Sri D.P. Dhalsamant, Ld. Counsel appearing for the applicants and Sri S. Behera, Ld. SCGPC appearing for the Respondents.

2. On 11.02.2016 a direction was issued to Sri Behera, Ld. SCGPC to obtain instructions regarding deduction of GPF subscription in respect of the applicants since the same relief has been granted to similarly placed persons as per the orders of this Tribunal which has been confirmed by the Hon'ble High Court of Orissa. Today, Sri Behera has submitted instructions before the Court by serving a copy thereof on Sri Dhalsamant. Sri Behera has filed the Department of Personnel & Training O.M. dated 26.02.2016 in which clarification has been conveyed regarding contribution to GPF and Pension under the old pension scheme to Casual Labourers with temporary status. Since GPF deduction has been made, the prayer of the applicants have already been granted by the concerned Department.

3. In view of the above, I do not find any surviving cause of action in this O.A. Accordingly, the O.A. is disposed of.

4. In view of the above, M.A. No74/16 for joint petition stands disposed of.

5. Copy of this order be made over to Ld. Counsel for both sides.


MEMBER(A)